

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE & INSURANCE

New Delhi, the 18th July, 1975.

CORRIGENDUM
INCOME-TAX

G.S.R. _____ In the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No. G.S.R. 323(E) dated the 6th June, 1975 published at pages 1239 to 1270 of the Gazette of India Extraordinary, Part II - Section 3 - Sub-section (1) dated the 6th June, 1975—

- (i) at page 1240, in line 37, for "income-tax" read "incom-tax";
- (ii) at page 1241, in line 8, for "adjacent" read "adjacent to";
- (iii) at page 1242, in line 6, the word "question" shall be omitted;
- (iv) at page 1244, in line 39, for "reasons" read "reason";
- (v) at page 1247, in line 6 for "State" read "States";
- (vi) at page 1248, in line 20 for "letter" read "latter";
- (vii) at page 1248 in line 23 for "provision shall not apply when the first mentioned company has elected that its profits be" read "provided that it so requests in writing not later than the time limited for the submission";
- (viii) at page 1251, in line 2 for "seventy three" read "seventy four";
- (ix) at page 1251, in line 12, for "purpose" read "purposes"

[No. 971 /F.No.11/21/65-FTD.]

(S.R. Mehta)
Additional Secretary to the Government of India.